

ITEM NO.1505

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18701-18702/2024

SHEETAL VASANT THAKUR

Petitioner(s)

VERSUS

CHIRAG ARORA

Respondent(s)

IA No. 144005/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 197736/2024 - MODIFICATION OF COURT ORDER

IA No. 144009/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 170045/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 11-06-2026 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Ms. Shobha Gupta, Sr. Adv.
Mr. Dhiraj Abraham Philip, AOR
Mr. Febin Mathew Varghese, Adv.
Ms. Lija Merin John, Adv.
Ms. Soyarchon Khangrah, Adv.
Ms. Namrata Mohapatra, Adv.
Ms. Achalika Ahuja, Adv.

For Respondent(s) Ms. Shahrukh Alam, Adv.
Mr. Sarthak Bhatia, Adv.
Mr. James Bedi, AOR
Ms. Sonali Jain, Adv.
Mr. Chaitanya Madhav, Adv.

Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh has pronounced the reportable judgment of the Bench comprising his Lordship and Hon'ble Mr. Justice Sanjay Karol.

Leave granted.

The appeals are partly allowed in terms of the signed

reportable judgment.

Pending application(s), if any, shall stand disposed of.

(MINI)
COURT MASTER (SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file.)